

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 62/1259/2021**

This the 24<sup>th</sup> day of January, 2021



**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Abdul Salam Khan, s/o Mohd. Sultan Khan, r/o Gotli Bagh, Ganderbal,  
Ex.Field Supervisor, J&KSFC.

.....Applicant

(Advocate: None )

**Versus**

1. J & K SFC through its Secretary, J & K State Forest Corporation, Raj Bagh, Srinagar/Gladni Narwal, Jammu.
2. Managing Director, J & K State Forest Corporation, Raj Bagh Srinagar/Gladni Narwal, Jammu.
3. Divisional Manager, J&K State Forest Corporation, Extraction Division, Ganderbal.

(By Advocate : Mr. Rajesh Thappa).

.....Respondents

**O R D E R [O R A L]**

**(By Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

The present TA has been received by way of transfer from Hon'ble High Court of J&K at Srinagar. It has been submitted by the learned DAG that the applicant was an employee of J & K State Forest Corporation. He further states that since J & K State Forest

Corporation, has not been notified under Section 14 of the Administrative Tribunals Act, 1985, as such, this Tribunal has no jurisdiction to entertain the present matter.



2. Contention of learned DAG has force and has to be accepted. Since J & K State Forest Corporation has not been brought within the jurisdiction of this Tribunal by notification to be issued by the Central Government under Section 14 (2) of the Administrative Tribunals Act, 1985 and the Tribunal cannot assume jurisdiction in respect of any service matter pertaining to the Corporation, under the Act. We accordingly hold that this Tribunal is not vested with any jurisdiction to entertain any petition relating to any service dispute in the Forest Corporation.

3. Therefore, since this Tribunal has no jurisdiction to deal with the present case, this case be sent back to Registrar (Judicial), High Court of Jammu & Kashmir at Srinagar to be placed before the Hon'ble Bench for further orders.

4. Both the parties are directed to appear before the Registrar (Judicial), High Court of Jammu & Kashmir at Srinagar 23.4.2021.

**(ANAND MATHUR)**  
**MEMBER (A)**

KKS

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**